etween the Central Government and the State Government employees in the mat ter of D.A., certain State Governments have been consistently demanding that the State Government employees should also be paid D.A. on a par with the Central Government employees. For instance, my State Government has been making this demand. Now that such a demand is coming from the State Governments, what would be the attitude of the Finance Ministry? Is the Minister in a position to accept this demand? Will he let this House know what is his view?

SHRI H. M. PATEL: State Governments are supposed to deal with such questions themselves. The Central Government cannot direct them to do any such thing. They may decide such questions with reference to their resources and conditions.

4. [Transferred to the 6th April 1977]

Import of 'Piper Cub' Aircraft

- *5. SHRI HARSH DEO MALAVIYA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether Government have recently taken a decision to import Piper

er to the second

Cub' aircraft named 'NAVAJO CHIEF-TAIN' from the U.S.A.;

- (b) if so, what is the number of licences proposed to be issued and what are the names of the parties which have applied for the issue of such licences; and
- (c) what is the amount of foreign exchange involved in the import of one such aircraft?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): (a) and (b) The Government of India have not taken any decision to import for their use Piper Navaje Chieftain aircraft frem U.S.A. However, some private companies and Governments have applied for issue of licences to import this type of aircraft. A statement showing the details of the parties who have applied for import of this aircraft is placed on the Table of the Sabha. [See below]. The applications of these parties are at different stages of processing but no licence has, so far, been issued to any of these parties.

(c) The fereign exchange involved for the import of a Piper Navajo Chieftain aircraft is approximately Rs. lakhs.

Statement

(a) List of parties who have applied for Piper Naajo Chieftain aircraft'

	Name of applicant			Type of aircraft	No. of sircraft	Remarks
I. M/s Pure Drinks (No	ew Delhi) New Delhi	•	•	Piper Na- vajo Chief- tain	One	••
a. M/s Mohan Meakin	Breweries Ltd., Ghaziaba	ad	•	Do.	One	••
3. M/s Raunaq Internati	onal Ltd., New Delhi	•	•	Do.	One	
4. M/s National Rayon	Corporation Ltd., New	De!hi	•	Do.	One -	,
5. M/s Alembic Chemic	als Works, Baroda .	•		Do.	One	• • • •
6. M/s Kirloskar Oil Er	ngines Ltd., New Delhi			Do.	One	• •
. Government of Punja	b	•	•	Do.	Two	

13

		Type of aircraft	No. of aircraft	Remarks
9.	Government of Maharashtra	jo C'-iftain Do.	One † Two	••
ı.		Lance. Piper Ch- erokee Lance	One	. Fá
2.	M/s Delhi Automobiles (P) Ltd., New Delhi.	Do.	One	- 1
3.	Delhi Flying Club, New Delhi	Do.	Two	••
4.	Delhi Gliding Club	Do.	Two	••
5.	Agricultural and General Aviation Co-operative Society Hyderabad.	Do.	Three	Proposal rejected by the DGCA

श्री हर्षदेव मालवीय : मान्यवर, मैं यह जानना चाहता हूं कि कितनी विदेशी मुद्रा की ग्रावश्यकता इस के लिये होगी इस का ग्रंदाजा ग्राप को है ग्रौर क्या ग्रावश्यकता थी इस पाइपर प्लेन को मंगाने की ? ग्रौर क्या यह ग्रावश्यक है कि इतनी विदेशी मुद्रा इस पर व्यय की जारे ?

श्री पुरुषोत्तम कौशिक : उपसभापित महोदय, इसीलिये उस की खरीद स्थगित कर दी गयो है । ग्रभी लाइसेंस जारी नहीं किया गया है श्रीर उसे खरीदने की कार्यवाही स्थगित है ।

श्री हर्षदेव मालवीय : तो मैं जानना चाहता हूं कि इतना जो हल्ला-गुल्ला मचाया जा रहा है ग्राप के पक्ष की ग्रीर से विशेष रुप से मारुति का नाम लेकर, वह यहां कहां ग्राता है ? ग्रगर उन का कोई संबंध नहीं है इस से तो ग्राप के पक्ष वाले यहां ग्रौर दूसरी जगहों में मारुति के खिलाफ इतना क्यों चिल्लाते हैं ?

श्री रबी राय: यह कोई सवाल है ? एक माननीय सदस्य: यह सवाल नहीं तो क्या जवाब है ? एक माननीय सदस्य : यह सवाल लाजवाब है :

श्री हर्षदेव मालवीय: ग्राप के पक्ष के लोगों ग्रौर मंतियों ने बहुत सी इधर उधर की बातें कही हैं। तो ऐसी गलत बातें क्यों कही जा रही हैं?

श्री पुरुषोत्तम कौशिक : इस संबंध में जांच कर के जो श्रावश्यक कार्यवाही होगी की जायगा ग्रीर ग्राप को सूचना दी जायगी।

श्री हर्षदेव मालवीय : मान्यवर, मैं इस प्रश्न पर स्राधा घंटे का डिस्तःशन चाहता हूं।

श्री नागेश्वर प्रसाद शाही : मैं जानना चाहता हूं कि किसी विमान के लिये ग्रायात का लाइसेंस मारुति को दिया गया था ?

श्री पुरुषोत्तम क्रौशिक: यह जो पाइपर एयर कैंपट है इस की एजेंसी मारुति के पास है। यह सही है स्रौर इसी लिये इस तरह का सम्बन्ध जोड़ने की बात कही जाती है।

श्री हर्षदेव मालवीय : ग्राप को यह ग्रपने जवाब में कहना चाहिए था । 15

श्री बीरेन्द्र कुमार सखलेचा: क्या माननीय मंत्री जी की जानकारी में है कि पाइपर प्लेन की एजेंसी उन के पास होने के कारण कितनी ही स्टेट गवर्नमेंट की उन्होंने ग्राफर किया इस पाइपर प्लेन की परचेज करने के लिये ग्रीर कई स्टेट गवर्नमेंट से पैसा भी ले लिया है यद्यपि ग्राप ने लाइसेंस ईश्यू नहीं किया, लेकिन उसके बाद भी स्टेट गवर्नमेंट से एजेंसी के ग्राधार पर उन्हें बेचने का सौदा कर लिया गया है ग्रीर उनसे पैसा ले लिया गया है ग्रीर उनसे पैसा ले लिया गया है। इस बाबत ग्राप ने क्या कोई जांच की है या कोई जांच करेंगे?

श्री पुरुषोत्तम कौशिक: इस संबंध में हम को कुछ शिकायतें मिली है ग्रीर हम उन की जांच कर रहे है।

Central Silk Board's Trade Delegation to South America.

- *6. SHRI NRIPATI RANJAN CHOUDHURY: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:
- (a) whether any trade delegation was sent to South America by the Central Silk Board during the year 1976-77;
- (b) if so, what are the names of the members of the delegation and the countries visited by them; and
- (c) what was the outcome of the visit?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) No Sir.

(b) and (c) Do not arise.

श्रनिवार्य जमा योजना के श्रन्तर्गत जमा की गई राशि

. * 7. श्री नत्थी सिंह : श्री नागेश्वर प्रसाद शाही :

क्या वित्त तथा राजस्य श्रीर बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

- (क) अनिवार्यं जमा योजना के भ्रधीन अब तक कुल कितनी राशि जमा हो गई है;
- (ख) उक्त जमाराणि से कितनी किस्तों का भुगतान देय हो गया है; ग्रीर
- (ग) ग्रब तक कितनी किस्तों का भुगतान किया जा चुका है ?

†[Amount deposited under Compulsory Deposit Scheme

*7. SHRI NATHI SINGH:†
SHRI NAGESHWAR PRASAD
SHAHI:

Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

- (a) what is the total amount of deposits made under the Compulsory Deposit Scheme so far:
- (b) what is the number of instalments which have become due for payment from the said deposits; and
- (c) what is the number of instalments which have already been paid.]

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL): (a) Reference presumably is to the Additional Emoluments (Compulsory Deposit) Act, 1974. Gross amount of deposits made under the Act, both by way of additional wages deposits and additional dearness allowance deposits, till 18th March, 1977 was Rs. 1502 crores.

- (b) The first and second instalmer is of additional wages deposits were repayable from 6th July 1975 and 6th July 1976 respectively. The first instalment of additional dearness allowance deposits made during the period from 6th July 1974 till 1st July 1976 was repayable from 6th July, 1976.
- (c) Repayments of instalments due, as above, have already been more or less ompleted.

^{†[]} English Translation

[†]The question was actually asked on the floor of the House by Shii Nath! Singh.